

File No. 3416/2000
Central Administrative Tribunal
Bench Allahabad

OA 835/00

30.10.2000

Hon. Mr. S.K.I. Nagvi, JM

Shri S. Mishra learned counsel for the applicant.
Shri L.M. Singh proxy to Shri V. Swroop learned counsel
for the respondents.

The applicant has preferred this OA with the
prayer for direction to the respondent no. 3 to
decide his representation dated 6.9.1996 in the
light of direction by the Hon'ble High Court at
Patna in W.P. no. 1050 of 1997 decided on 16.7.98.

Heard on the point of admission. This OA appears
to have been filed to get complied with the direction
of the Hon'ble High Court at Patna as referred above.
I do not find any good reason to interfere in a
matter, the cognizance of which has already been taken
~~up~~ at Patna and direction has been issued ^{by} ~~by~~ the
order passed by Hon'ble High Court. Moreover I do
not find any need to pass another order to get c
omplied the order of any other court. The OA is
dismissed at admission stage accordingly.

No order as to costs.

Shanley